

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 214
419/252/ND/2020**

IN THE MATTER OF:

Ms. Shweta Singh

...APPELLANT

Vs.

Registrar of Companies NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 09.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Pawan Sharma, Advocate.

For the Income Tax Department

:Mr. Parth Semwal, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Appellant. None appeared on behalf of ROC at the time of Virtual Hearing of the matter. The Learned Counsel for the Income Tax Department is present and prayed for grant of time. A week's time has been granted to ROC and Income Tax Department for filing their reply/report. Let the matter be posted to 23.12.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)